CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/1145/2020



This the 12th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Faisal Azmat Shah, Aged about 45 years, S/o Late Peer Gh. Qadir, R/o Sheribhat, Hawal, Srinagar.

Applicant

(Advocate: - Mr. R.A. Jan)

Versus

State of Jammu & Kashmir through Commr/Secy to Government, Public Works
Department, Civil Secretariat, Jammu/Srinagar and 4 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned A.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.1145/2020) arises out of SWP No.2811/2015 (TA No.1145/2020), wherein relief is claimed against J&K Projects Construction Corporation ltd. This Tribunal does not have jurisdiction in respect of the employees of J&K Projects Construction Corporation ltd. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Manish/Shashi/Arun